

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-V**  
**(Division Bench)**

**Item No.-510**  
(IB)-624(PB)/2022  
IA/701/2024

**IN THE MATTER OF:**

State Bank of India

....Applicant

**Vs.**

Prem Chimanlal Singhee

.....Respondent

**SECTION**

U/s s 95(1) of (IBC)

**Order delivered on 18.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Siddharth Sangal, Mr. Chirag Sharma, Advs.

For the Respondent :

For the RP : Mr. Akhand Pratap Singh, Mr. Dhananjaya Sud, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/701/2024:-**

Ld. Counsel on behalf of Resolution Professional is present and submitted that in terms of order dated 21.05.2024, they have served the Personal Guarantor. However, no proof of service has been filed. Ld. Counsel for the RP sought further time to file proof of service. Time prayed for is granted. Ld. Counsel on behalf of Financial Creditor is also present. List the matter on **03.09.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**